



GOVERNMENT OF JAMMU AND KASHMIR
HOME DEPARTMENT
Civil Secretariat, Jammu

Notification,
Jammu, the 16th Apr, 2018.

SRO 174 .-Whereas, on 17-11-2017 P/S Zakoora received a written docket from officer Incharge P/S Zakoora to the effect that at about 15:45 hours a Joint Naka was laid at Gulab Bagh near seven Chinar by P/S Zakoora and Police component and at 15:55 hours, one white Santro Car bearing registration No. JK01V-5593 was asked to stop but the persons boarded in the said vehicle fired indiscriminately upon the Naka party during which two police personnel namely SI Imran Ahmad Tak No. 109264/ARP and SPO Suhail Ahmad No. 959/SPO got critically injured. The Police party retaliated and in retaliation one militant sustained injuries, and the Police party succeeded in apprehending one militant namely Tawseef Ahmad Shah S/O Gh Mohammad Shah R/O Parimpora Srinagar affiliated with Tehriq-ul-Mujahidin banned outfit while as among other two persons one got injured and one managed to escape from the spot.

Whereas, in this connection case FIR No. 47/2017 U/S 37 RPC 7/27 Arms Act was registered in P/S Zakoora and investigation was started; and

Whereas, during the course of investigation one of the injured Police personnel, namely SI Imran Ahmad Tak was declared brought dead by the doctors at SKIMS Soura Srinagar at about 04:30 PM and the injured militant identified as Mugees Ahmad S/o Abdul Aziz R/O Parimpora also succumbed to his injuries at Parimpora and necessary medico legal formalities were conducted and documents placed on file. During further course of investigation from the personal search of the apprehended militant namely Tawseef Ahmad Shah Chinese live Grenade=02., Two Mobile handsets (Redmi and Samsung) along with SIM were recovered and necessary seizure memos were prepared and placed on record. During further Investigation Santro Car bearing registration No.

JK01V-5593 along with documents and Indian currency notes, (Rs. 3 Lakh and 39 thousand) and UBGL live grenade, jacket Chitra, Pharan, machine oil one bottle 75 ml, black colour lady burka, black veiling cloth, literature booklet consisting of 18 pages, were recovered from the place of occurrence and seized as pieces of evidence.

Whereas, statements of witnesses recorded under relevant sections of law and other allied documents seized during the course of investigation also revealed the involvement of (1) Rashid Ahmad Shah S/O Gh. Mohammad Shah R/O Parimpora (2) Arif Ahmad Sheikh S/O Gh Ahmad Sheikh R/O Parimpora, in the commission of crime, and they were arrested on 24-11-2017. Further investigation conducted revealed the involvement of accused namely Adil Ahmad Wani S/O Abdul Hamid Wani R/O Jamnagari, Shopain who is absconding and against whom proceedings under section 512 have been initiated. During the course of investigation it surfaced that seized money was used by the militants for subversive, anti-national militant activities and accordingly relevant provisions of ULAP Act were adhered to.

Whereas, on the basis of circumstances and evidences collected during investigation prima facie a case under section 302, 307, 34 RPC, 7/27 Arms Act & under sections 13, 15, 16, 17, 18, 20 of ULA (P) Act has been made out against the following accused persons:-

- (1) Tawseef Ahmad Shah S/O Gh. Mohammad Shah R/O Parimpora Srinagar
- (2) Rashid Ahmad Shah S/O Gh. Mohammad Shah R/O Parimpora
- (3) Arif Ahmad Sheikh S/O Gh. Mohammad Sheikh R/O Parimpora
- (4) Mugees Ahmad Mir S/O Abdul Aziz Mir R/O Parimpora (deceased)
- (5) Adil Ahmad Wani S/O Abdul Hamid Wani R/O Jamnagari Shopian

Whereas, the Authorities appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, have independently scrutinized the Case Diary file and all the other relevant documents relating to the case and have come to a definite conclusion that this is a fit case for accord of sanction for launching prosecution against the accused persons; and

Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authorities appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accord sanction for launching prosecution against the below mentioned accused persons for the commission of offence punishable under section 13, 16, 17, 18 and 20 of the unlawful activities (prevention) Act, 1967 arising out of FIR No. 47/2017 P/S Zakoora:-

- (1) Tawseef Ahmad Shah S/O Gh. Mohammad Shah R/O Parimpora Srinagar
- (2) Rashid Ahmad Shah S/O Gh. Mohammad Shah R/O Parimpora
- (3) Arif Ahmad Sheikh S/O Gh. Mohammad Sheikh R/O Parimpora
- (4) Adil Ahmad Wani S/O Abdul Hamid Wani R/O Jamnagri Shopian

By Order of the Government of Jammu and Kashmir.

Sd/-

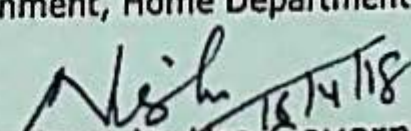
Principal Secretary to the Government
Home Department

No. Home/Pros/19/2018

Dated:- 16.04.2018

Copy to the:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/San-02/S/2018/24033 dated 26.03.2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (w.7.s.c.).
3. Pvt. Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department 